**ITEM NO.3 COURT NO.1 SECTION PIL-W**

**S U P R E M E C O U R T O F I N D I A**
**RECORD OF PROCEEDINGS**

**MISCELLANEOUS APPLICATION Diary No(s). 51110/2024**

**(Arising out of impugned final judgment and order dated 03-10-2024 in W.P.(C) No. No. 1404/2023 passed by the Supreme Court of India)**

**SUKANYA SHANTHA** **Petitioner(s)**

**VERSUS**

**UNION OF INDIA & ORS.** **Respondent(s)**

**IA No. 252751/2024 - MODIFICATION OF COURT ORDER)**

**Date : 07-11-2024 These matters were called on for hearing today.**

**CORAM : HON'BLE THE CHIEF JUSTICE**
**HON'BLE MR. JUSTICE J.B. PARDIWALA**
**HON'BLE MR. JUSTICE MANOJ MISRA**

**For Petitioner(s)** **Dr S. Muralidhar, Sr. Adv.**
**Mr. Prasanna S., AOR**
**Ms Disha Wadekar, Adv.**

**For Respondent(s)** **Ms Aishwarya Bhati, ASG**
**Mr. Arvind Kumar Sharma, Adv.**

**UPON hearing the counsel the Court made the following**
**O R D E R**

1 A clarification has been sought in the Miscellaneous Application to the effect that direction (iv) in the judgment of this Court dated 3 October 2024 shall not impact the collection of data by the National Crime Records Bureau (NCRB).

2 Dr S Muralidhar, senior counsel appearing on behalf of the petitioner with Ms Disha Wadekar, counsel submits that such a clarification may be issued so as not to impede the work of the NCRB.

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Date: 2024.11.08 18:27:36 IST
Reason:

3 Ms Aishwarya Bhati, Additional Solicitor General submits that she also has instructions to the effect that such a clarification may be issued by this Court.

4 Therefore, without prejudice to the generality of the directions or their implementation, it is clarified that direction (iv) will not impede the collection of data by the NCRB.

5 The Miscellaneous Application is accordingly disposed of.

6 Pending applications, if any, stand disposed of.

**(GULSHAN KUMAR ARORA)**
**AR-CUM-PS**

**(SAROJ KUMARI GAUR)**
**ASSISTANT REGISTRAR**